

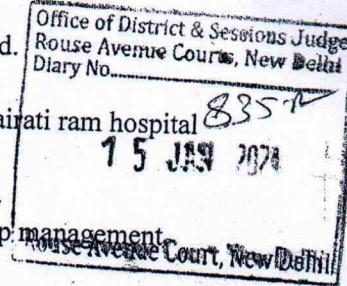
4
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE COMMISSIONER (LABOUR)
5, SHAM NATH MARG, DELHI-110054

F.No. Add.LC (II)/Misc/2012/Lab/2022/Part file/ 6862-6864

15/1/24
Dated:- 12/01/2024

ORDER

- Whereas, Ld. Sh. Harjyot Singh Bhalla, POLC-07, Rouse Avenue Court Complex vide orders dated 19/10/2023, 21/11/2023, 29/11/2023 and 01/12/2023 has desired to transfer the following cases to any other Labour Court;
 - LCA no. 1792/19, Naresh Kumar Mittal v/s M/s FIITJEE Ltd.
 - LCA no. 1459/19, Anju Devi v/s M/s Epic brands pvt. Ltd.
 - LIR no.2218/16, Ram Karan Sharma v/s M/s Moolchand khairati ram hospital
 - LIR no. 6652/16, Om parkash v/s Mohan overseas pvt. Ltd.
 - LIR no. 1803/17, Mohd. Aslam v/s Mohan overseas pvt. Ltd.
 - LIR no. 2991/16, Ravinder Kr Mavi v/s M/s Entrepreneurship management
- And whereas, the request of Ld. POLC-07, has been considered and the case mentioned in para 1 above, may be transferred to the Court of Ld. Presiding Officer. POLC-10;
- Now, therefore, in exercise of powers conferred by section 33 B of Industrial Disputes Act, 1947(XIV of 1947) read with Government of India, Ministry of Labour Notification no. S-11011/2/75-DK(IA) dated 14th April 1975 and for the reasons stated above, the Industrial Dispute mentioned in para-I is withdrawn from the POLC-07 presided over by Ld. Sh. Harjyot Singh Bhalla and the same is transferred to Labour Court presided over by Ld. Presiding Officer, POLC- 10;
- It is further directed that the transferee Industrial Tribunal/Labour Court shall proceed with the transferred proceeding from the stage at which they stood at the time of transfer.



These issues with the approval of Additional Chief Secretary (Labour).

(S.C. Yadav)
Additional Labour Commissioner

Copy to:

- ✓ Ld. Pr. officiating District & Sessions Judge, Rouse Avenue Court complex, New Delhi-110001.
- Ld. Sh. Harjyot Singh Bhalla Room POLC-07 , Rouse Avenue Court complex, New Delhi-110001.
- Ld. Presiding Officer, POLC-10, Rouse Avenue Court Complex, New Delhi- 110001.

Judicial Officer

PODSJ/RAOC
15/01/2024

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM SPL. JUDGE (PC ACT)(CBI) ROUSE AVENUE COURT COMPLEX, NEW DELHI.

No.F.3(4)/RACC/Labour Courts/2024/ 419-425-D

Dated 18/01/2024

Copy forwarded for information and necessary action to:-

1. Ms. Rekha Ld. Presiding Officer/Labour Court-07 (successor of Sh. Harjyot Singh Bhalla), RACC, New Delhi.
2. Sh. Arun Goel, Ld. Presiding Officer/Labour Court-10, RACC, New Delhi.
3. The Ld. Officer In-charge, Facilitation and Computer Branch, Rouse Avenue Court Complex, New Delhi.
4. The Website Committee, Tis Hazari Courts, Delhi for uploading on the official website.
5. The Ahlmads/Asstt. Ahlmads of the transferor/transferee Courts shall ensure that the lists of assigned cases be displayed outside the Court Rooms and public at large be notified and the files be sent to the transferee Court immediately so as to avoid any inconvenience to the lawyers and litigants. Ahlmad/Asstt. Ahlmads of the transferor Courts are also directed to provide the lists of assigned cases to the In-charge Computer Branch, Rouse Avenue Court Complex well in time and the In-charge, Computer Branch shall ensure that the same is uploaded on the website of Delhi District Court. Besides the above cases mentioned in the order, if there is any connected matter(s) left over the same be also sent to the transferee court along with the main case(s).
6. The In-charge R&I Branch with the instructions to paste the same in the Bar Rooms, RACC, New Delhi.



AS

18.01.24

(Arun Bhardwaj)

Officer In-charge(Judl.)

for Principal District & Sessions Judge

-cum-Special Judge(PC Act)(CBI)

RACC, New Delhi

website